

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
STARRED QUESTION NO. 35
ANSWERED ON 20.07.2022

DEVELOPMENT OF PANCHAYATI RAJ ACTIVITIES IN ODISHA

35 DR. SASMIT PATRA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of the total development in the Panchayati Raj sector in Odisha;
- (b) the progress of plans and programmes of the Ministry in Odisha; and
- (c) the feedback of the Ministry on the progress of Panchayati Raj activities in Odisha?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI GIRIRAJ SINGH)

- (a) to (c): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE
RAJYA SABHA STARRED QUESTION NO. 35 FOR ANSWER ON
20.07.2022 REGARDING DEVELOPMENT OF PANCHAYATI RAJ
ACTIVITIES IN ODISHA**

(a) The State of Odisha, in compliance and consonance with 73rd Constitutional amendment to empower the rural local self-government, has enacted and adopted its State Panchayati Raj Act to confer constitutional status to the Panchayats in the State. The State has devolved power to its Panchayati Raj Institutions (PRIs) in 21 subjects of the total 29 subjects enshrined in eleventh schedule of the Constitution (Article 243G) for planning of economic development and social justice schemes. It is regularly holding elections to the Panchayats and 50% reservation has been allowed for the women in PRIs and so also reservation for Scheduled Castes and Scheduled Tribes in proportion to their population. The State has been constituting the State Finance Commissions to, inter alia, devolve financial resources to the PRIs. The State has, however, not notified the Rules in respect of Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA).

(b) The Ministry of Panchayati Raj implements Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) with major objective of training and capacity building of the elected representatives of the Panchayati Raj Institutions and their functionaries to build their governance capabilities. Under the scheme, 1,67,212 number of elected representatives of the Panchayati Raj Institutions and their functionaries in Odisha have been trained since implementation of the scheme in 2018-19.

(c) As per information received from the State and available with the Ministry, as per the State Act provisions, various standing Committees have been constituted and Gram Sabhas are held regularly in the Gram Panchayats. All

6,798 Gram Panchayats have their own Gram Panchayat Bhawan which have also been computerised. The State has adopted eGramSwaraj Accounting Application developed by the Ministry of Panchayati Raj for use by PRIs for planning, budgeting, accounting, monitoring, asset management. As per the e-GramSwaraj portal, in Odisha, all 6,798 Gram Panchayats (100%) prepared and uploaded Gram Panchayat Development Plan for the year 2021-22 and 6,766 Gram Panchayats (99.52%) prepared and uploaded the Gram Panchayat Development Plan for 2022-23. Almost 80% of the Gram Panchayats make on-line payments and 97% have closed their yearly account books of 2021-22. Similarly, online audit of accounts of almost 100% of the Gram Panchayats have been completed for the audit period 2020-21 in pursuance of the recommendations of Fifteenth Finance Commission. The Panchayats in Odisha actively participate in the National Panchayat Awards and the Panchayats have won 64 Awards since the inception of the awards in 2016-17. The Gram Panchayats in the States have, however, not prepared the Citizen Charter based on the model Citizen Charter suggested by the Ministry.
